



Bill Summary

The Institute of Technology (Amendment) Bill, 2010

The Institute of Technology (Amendment) Bill, 2010 was introduced in the Lok Sabha on August 30, 2010. by the Minister of Human Resource Development, Shri Kapil Sibal.

- The Bill seeks to amend the Institutes of Technology Act, 1961, which declares certain Institutes of Technology to be institutions of national importance.
- The Bill seeks to add eight new Indian Institutes of Technology in Bhubaneshwar, Gandhinagar, Hyderabad, Indore, Jodhour, Mandi, Patna, Ropar. It also seeks to integrate the Institute of Technology, Banaras Hindu University within the ambit of the Act. All these institutions shall be declared as institutions of national importance.
- The Bill allows the central government to notify zones in the country. Each institute has the duty to support and collaborate with technical education institutions that fall within its respective zone to enhance their quality. It shall also advise the state government and the Union Territory in the matter of technical education within its zone.
- It provides for the incorporation of the Indian Institute of Technology (Benaras Hindu University), Varanasi and lays down the conditions of employment.

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